



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA

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August 31, 2020

Directions under Section 35A read with Section 56 of the Banking Regulation Act, 1949 – Bidar Mahila Urban Co-operative Bank Ltd., Bidar, Karnataka – Extension of period

The Reserve Bank of India issued All Inclusive Directions to Bidar Mahila Urban Co-operative Bank Ltd., Bidar, Karnataka, under Section 35A read with Section 56 of the Banking Regulation Act, 1949 vide Directive DCBS.CO.BSD-III.No.D-8/12.23.212/2018-19 dated February 21, 2019 for a period of six months with effect from close of business of February 28, 2019, which were last extended up to August 31, 2020 vide Directive DOR.CO.AID.NO.D-56/12.23.212/2019-20, dated February 26, 2020.

2. The Reserve Bank of India is satisfied that in the public interest, it is necessary to extend the period of operation of Directive DCBS.CO.BSD-III.No.D-8/12.23.212/2018-19 dated February 21, 2019 issued to Bidar Mahila Urban Co-operative Bank Ltd., Bidar, Karnataka. Accordingly, the Reserve Bank of India, in exercise of powers vested in it under sub-section (1) of Section 35A read with Section 56 of the Banking Regulation Act, 1949, hereby directs that the Directive DCBS.CO.BSD-III.No.D-8/12.23.212/2018-19 dated February 21, 2019 issued to Bidar Mahila Urban Co-operative Bank Ltd., the validity of which was last extended vide Directive DOR.CO.AID.NO.D-56/12.23.212/2019-20 dated February 26, 2020 up to August 31, 2020, shall continue to apply to the bank for a further period of six months from September 01, 2020 to February 28, 2021, subject to review.

3. Other terms and conditions of the Directives under reference, as modified from time to time, shall remain unchanged.

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(Yogesh Dayal)
Chief General Manager